

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:995
ANSWERED ON:27.02.2006
REPEAL OF ESSENTIAL COMMODITIES ACT
Patle Shri Shishupal Natthu;Rawat Shri Ashok Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is any proposal under consideration of the Government to abolish Essential Commodities Act, 1955;
- (b) whether the Progress Harmony and Development Chamber of Commerce and Industry (PHDCCI) has submitted a Memorandum in this regard;
- (c) if so, the details thereof and the action taken thereon; and
- (d) the steps taken by the Government to remove hurdles in movement of essential commodities across the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : No Sir.

(b) : No Sir.

(c) : Does not arise.

(d) : For securing easy availability of essential commodities particularly in respect of the foodstuffs viz. wheat, paddy/rice, coarse grains, sugar, edible oilseeds and edible oils, pulses, gur, wheat products etc. across the country, restrictions on licensing requirements, stock limits and movement in respect of these commodities were removed by Central Notifications dated 15.2.2002 and 16.06.2003.